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PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENT.

NOTIFICATIONS.

RULES FRAMED UNDER THE DANGEROUS DRUGS ACT.

The 7th September 1937.

No. 5902—Ex.-47/37-L.S.-G.—In exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act, 1930 (II of 1930), the Government of Orissa are pleased to make the following rules :—

1. *Short title.*—These rules may be called the Orissa Dangerous Drugs Rules, 1937.

2. *Definitions.*—In these rules, unless there is anything repugnant in the subject or context,—

- (a) “the Act” means the Dangerous Drugs Act, 1930;
- (b) “Collector” means the chief officer in charge of the revenue administration of the district for the time being and includes any officer specially authorized by the Board of Revenue, Orissa, to exercise throughout the province or in any specified area therein all or any of the powers of a Collector under the rules;
- (c) “Approved practitioner” means—
 - (i) any person registered as a medical practitioner under the Medical Act, 1858, and any Act of Parliament amending the same, or under any law for the registration of medical practitioners for the time being in force in any part of British India,

- (ii) any person registered as a dentist under the Dentists' Act, 1878, and any Act of Parliament amending the same, or
 - (iii) any person possessed of qualifications which render him eligible for registration as a medical practitioner or dentist, as the case may be, under the Medical Act, 1858, the Dentists' Act, 1878, and any Act of Parliament amending the same Acts, or under any law for the registration of medical practitioners or dentists for the time being in force in any part of British India, and approved by the Collector for the purpose of these rules, or of corresponding rules for the time being in force in any part of British India,
 - (iv) any person practising veterinary medicine and surgery who has obtained the diploma of a recognized veterinary institution,
 - (v) any other person engaged in medical, dental or veterinary practice and approved by the Commissioner of Excise for the purpose of these rules or of corresponding rules for the time being in force in any part of British India ;
- (d) "Dangerous medicinal drugs" means—
- (i) coca leaf,
 - (ii) coca derivatives,
 - (iii) medicinal hemp,
 - (iv) opium derivatives other than prepared opium, and
 - (v) notified drugs as defined in sub-clause (g) of this clause;
- (e) "Licensed chemist" means a person who has obtained a licence under these rules for the sale on prescription of dangerous medicinal drugs and for the manufacture of medicinal opium or of preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess ;
- (f) "Licensed dealer" means a person who has obtained a licence under these rules for the sale of dangerous medicinal drugs otherwise than on prescription, and for the manufacture of medicinal opium or of preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess ;

- (g) "Notified drugs" means any narcotic substance other than coca derivatives, medicinal hemp and opium derivatives which the Governor-General in Council may, by notification in the *Gazette of India* made in pursuance of a recommendation under article 10 of the Geneva Convention, declare to be a manufactured drug ;
- (h) "Prescription" means a prescription given by an approved practitioner for the supply of any dangerous medicinal drug to a patient ;
- (i) "Transmission" means—
- (i) to import interprovincially into Orissa,
 - (ii) to export interprovincially out of Orissa, and
 - (iii) to transport within Orissa ;
- (j) "Form" means a form in the appendix to these rules.

3. *Manufacture*.—A licensed dealer or chemist may, subject to the conditions of his licence, manufacture medicinal opium or any preparation containing morphine, diacetylmorphine or cocaine from materials which he may lawfully possess under these rules.

4. *Possession*.—Any person may possess such quantity of dangerous medicinal drugs as has been at one time dispensed and sold to him for his own use in accordance with the provisions of rule 20 or of corresponding rules for the time being in force in any part of British India, outside Orissa subject in the case of coca leaves and coca derivatives to the maximum quantities noted below :—

Description of dangerous drugs.	Quantity for veterinary practice.	Quantity for other cases.
1	2	3
(a) Coca leaves ...	4 ounces ...	2 ounces.
(b) Crude cocaine ...	5 grains ...	10 grains except when certified in the same prescription to be required for purely surgical use or external application.

Description of dangerous drugs.	Quantity for veterinary practice.	Quantity for other cases.
1	2	3
(c) Ecgonine or all drugs synthetic or otherwise having a like physiological effect to cocaine.	5 grains ...	5 grains except when certified in the same prescription to be required for purely surgical use or external application.
(d) Cocaine ...	Do. ...	5 grains except when certified in the same prescription to be required for purely surgical use or external application.
(e) Preparations containing more than 0.1 per cent of cocaine.	The quantity of cocaine contained in the preparation should not exceed 10 grains.	Such quantity as shall be applicable to the class mentioned above to which the prescription belongs.

5. An approved practitioner may possess dangerous medicinal drugs for use in his practice but not for sale:

Provided that—

(a) he shall keep an accurate record of his dealings in such practice,

(b) such record shall be made available for inspection to an excise officer of and above the rank of Sub-Inspector.

6. An approved practitioner in charge of a hospital or dispensary authorized in this behalf by the Collector by an order made under rule 22 may possess dangerous medicinal drugs for use in the hospital or dispensary in such manner as may be specified by such order.

7. A licensed dealer or licensed chemist may possess in his licensed premises such quantity of dangerous medicinal drugs as may be specified in his licence.

8. A person to whom a pass has been granted under these rules for the transmission of dangerous medicinal drugs may possess such quantity of such drugs as may be specified in the pass.

9. *Transmission.*—Any person may transport or import interprovincially dangerous medicinal drugs which he may lawfully possess under rule 4.

10. An approved practitioner not in charge of a hospital or dispensary may, subject to rules 5, 16 and 17, import interprovincially any dangerous medicinal drugs under a pass obtained from the Collector or the Superintendent of Excise.

11. An approved practitioner in charge of a hospital or dispensary authorized in this behalf by the Collector by an order under rule 22 may, subject to rules 16 and 17, import interprovincially or transport within Orissa dangerous medicinal drugs for use in the hospital or dispensary on an indent countersigned by—

- (i) The Civil Surgeon of the district in which the hospital or dispensary is located or
- (ii) The Chief Medical Officer of the Railway administration concerned, if the hospital, or dispensary is maintained by any Railway, or
- (iii) The Director or Deputy Director of the Civil Veterinary Department or the officer of that Department in charge of a range, if the person importing or transporting is in charge of a veterinary hospital.

12. A licensed chemist or licensed dealer may, subject to rules 16 and 17, transmit dangerous medicinal drugs for *bona fide* medicinal purposes under a pass obtained from the Collector:

Provided that such a pass shall not be granted for the transmission of any such drug in a quantity exceeding the quantity of such drug which such chemist or dealer may possess in his licensed premises in accordance with his licence.

13. Nothing in these rules shall be deemed to permit the import interprovincially of any dangerous medicinal drugs, unless the rules for the time being in force relating to the export of such drugs in the Province from which the drugs are brought and the rules regulating transmission in any other Province through which the drugs pass, have been complied with.

14. A pass for export interprovincially can be issued only on production of a permit from the officer authorized by the rules in force in the place of destination to issue permits for the import of dangerous medicinal drugs.

15. A person may convey or cause to be conveyed dangerous medicinal drugs through Orissa in transit between any two parts of India other than Orissa, provided that—

- (1) he has obtained a pass covering the consignment from the officer authorised by the rules in force in the place of destination to issue passes for the import of dangerous medicinal drugs ;
- (2) he sends the consignment in packages securely packed and sealed, and does not open any such package during transit, except on requisition from the Collector of the district or under orders under section 95 of the Code of Criminal Procedure, 1898 ;
- (3) if the consignment is conveyed through any district or districts in Orissa otherwise than as luggage with guard by rail or by insured post, he gives intimation thereof to the Collector of each such district before the consignment enters that district.

16. A person may transmit or cause to be transmitted dangerous medicinal drugs by post provided that—

- (1) he has obtained a permit—
 - (a) if the drugs are to be sent to any district in Orissa, from the Collector or Superintendent of Excise of that district,
 - (b) in all other cases, from the proper authorities in the Province to which the drugs are to be sent,

- (2) he uses only the parcel post and has the parcel insured ;
 - (3) he furnishes with the parcel a declaration stating the names of the consignor and consignee, the numbers and dates of licences held by them, the contents of the parcel in detail, the number and date of the permit covering the transmission, and such other particulars as may be prescribed from time to time by the Excise Commissioner ;
 - (4) he shows distinctly in his account books the name of the consignee and the quantity of drugs sent to him by post.
17. (1) Every person transmitting dangerous medicinal drugs shall comply with such general or special directions as may be specified in any pass under which the transmission may be effected.
- (2) Every such pass shall be in Form D. D. 4.
18. *Sale*.—The Collector may grant to any person a licence or the sale of—
- (a) all dangerous medicinal drugs ; or
 - (b) dangerous medicinal drugs other than coca leaf and coca derivatives.
19. (1) A licensed dealer may, subject to the conditions of his licence, sell otherwise than on prescription—
- (a) to a licensed dealer or to a licensed chemist,
 - (b) to an approved practitioner for use in his practice,
 - (c) to an approved practitioner in charge of a hospital or dispensary for use in the hospital or dispensary,
 - (d) to any person authorized to purchase the drug sold by the rules in force in any part of British India other than Orissa ;
- any dangerous medicinal drug in a quantity not exceeding the quantity which the purchaser may lawfully possess.
- (2) Every licensed dealer shall maintain a written record in Form D. D. 3 of the sale of any such drug and shall plainly mark—
- (a) every package or bottle containing ecgonine, cocaine, morphine, diacetylmorphine, medicinal hemp or medicinal opium or their respective salts with the amount of the drug in such package or bottle ;

- (b) every package or bottle containing any extract preparation or admixture of any of the aforementioned drugs—
- (i) in the case of a powder, solution or ointment with the total amount thereof in the package or bottle and the percentage of the drug in the powder, solution or ointment ;
 - (ii) in the case of the tablets or similar articles other than those mentioned in sub-clause (i) containing any of the aforementioned drugs, with the quantity of the drug contained in such table or article and the number of such tables or articles in the package or bottle.

20. (1) A licensed chemist may sell dangerous medicinal drugs on prescription subject to the following conditions:—

- (a) (i) The prescription shall be in writing and shall be dated and signed by the approved practitioner giving it with his full name, address and qualification and shall show the name and address of the person for whose use (or for the use of whose animal) the prescription is given and the total amount of the drug to be supplied.
 - (ii) In the case of a prescription given by a dentist the prescription shall be for dental treatment only and shall bear the words "for local dental treatment only".
 - (iii) In the case of a prescription given by a veterinary practitioner the prescription shall be for treatment of animals only and shall bear the words "for treatment of animals only".
- (b) A licensed chemist shall not dispense a prescription unless he is acquainted with the signature of the approved practitioner by whom it purports to have been given or is acquainted with the person or the family of the person for whose use, or for the use of whose animal the prescription purports to be given, and has no reason to suppose that the prescription is not genuine.
- (c) A licensed chemist shall date and sign a prescription at the time when he serves it.

- (d) A licensed chemist shall not serve coca leaves or coca derivatives more than once on the same prescription and shall retain every prescription authorizing the use of such drugs.
- (e) A licensed chemist shall not serve dangerous medicinal drugs other than coca leaves and coca derivatives more than once on the same prescription, unless it bears a superscription by the approved practitioner who prescribed it, stating that it is to be repeated and the intervals or time after which, and the number of times (not exceeding three) that it is to be repeated. In the absence of such a superscription, the prescription shall be retained by the licensed chemist after it has been served once.

If the prescription bears a superscription as aforesaid, it is to be retained by the licensed chemist only after it has been served for three times, or the number of times fewer than three mentioned in the prescription and in the meantime, the person serving it shall sign the prescription on every occasion that he serves it and note the date of every such occasion :

Provided that a prescription prescribed by an approved practitioner for his own use shall not in any case be dispensed more than once.

- (f) A licensed chemist shall not serve any prescription presented for repetition before the interval specified in the superscription has elapsed since the prescription was last dispensed.
- (g) A licensed chemist shall keep every prescription on the premises where he dispensed it and shall produce it for inspection by an officer of the Excise Department not below the rank of a Sub-Inspector of Excise.

(2) A licensed chemist shall maintain a written record in Form D. D. 3 of every sale made by him under this rule.

21. Approval, authorization licences and passes.—(a) The Commissioner of Excise may for purposes of sub-clause (v) of clause (c) of rule 2 approve any person engaged in medical, dental or veterinary practice.

(b) The Collector may approve any person possessed of the qualifications specified in sub-clause (iii) of clause (c) of rule 2.

22. The Collector may, with the sanction of the Commissioner of Excise by general or special order in Form D. D. 5, authorize any approved practitioner in charge of a hospital or dispensary to possess, import interprovincially into Orissa and transport within Orissa dangerous medicinal drugs in such manner as may be specified in such order.

23. (1) The Collector may grant to any person a dealer's licence in Form D. D. 1 permitting him to sell dangerous medicinal drugs otherwise than on prescription and to manufacture medicinal opium or preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess.

(2) The Collector may grant to any person a chemist's licence in Form D. D. 2 permitting him to sell dangerous medicinal drugs on prescription and to manufacture medicinal opium or preparations containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess.

(3) A fee of rupee one shall be charged for the grant of any licence under sub-rules (1) and (2).

24. (1) Subject to any directions that the Commissioner may give in this behalf, the officer who has granted a licence to or has by order approved or authorized any person under these rules—

may cancel or suspend such license or order—

(i) if such person has—

(a) failed to pay any duty or fee payable by him, or

(b) by himself or by any servant or person acting on his behalf committed any breach of the conditions of such licence or order or of these rules, or

(c) been convicted of any offence under the Act, or under the law for the time being in force relating to excise revenue, or of any criminal offence; or

(ii) if it is a condition of such licence or order that it may be cancelled or suspended at the will of such officer; or

(iii) in any other case not falling either under clause (i) or clause (ii) after giving to such person fifteen days' notice; and

shall cancel such licence or order within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(2) When such licence or order is cancelled or suspended, such person shall forthwith make over to the Collector all dangerous medicinal drugs then in his possession.

25. Disposal of drugs and confiscated articles.—The Collector shall cause all dangerous medicinal drugs made over to him on cancellation or suspension of a licence or order, to be examined by the Chemical Examiner or by such other officer as the Commissioner may direct. If any such drugs are certified by such officer to be fit for use the Collector may sell them to any dealer or chemist licensed under these rules or under any corresponding rules for the time being in force in any other part of British India or to any person authorized by an order under rule 22 or any corresponding rules in force as aforesaid. The sale-proceeds of such drugs shall be paid to the person whose licence has been cancelled or suspended. The Collector may require any licensed dealer or chemist to purchase at such price as the Collector may direct any quantity of such drugs not exceeding such quantity as the Collector may determine to be ordinarily saleable by him in two months. If any such drugs are certified by the officer aforesaid to be unfit for use the Collector shall cause them to be destroyed.

NOTE.—All dangerous medicinal drugs and all other articles confiscated under the Act in connexion with any offence relating to these rules shall be disposed of in accordance with the rules framed by the Government of India.

26. Issue of subsidiary orders.—Subject to the provisions of the Act and of these rules, the Commissioner of Excise may from time to time give such directions as it may think fit for the purpose of carrying out the provisions of these rules.

27. Appeal and revision.—(1) An appeal shall lie to the Commissioner of Excise from an order of a Collector under these rules, if presented to the Commissioner of Excise or to the Collector for transmission to the Commissioner of Excise within thirty days from the date of the order:

Provided that every memorandum of appeal relating to cancellation, suspension or withdrawal of a licence for the retail sale of opium shall be submitted within 15 days from the date of the order appealed against to the Commissioner of Excise through the Collector against whose order the appeal is made. Such petition of appeal shall invariably be forwarded

by the Collector to the Commissioner of Excise within 10 days of its presentation with the original records of the case, if any, and with any observations the officer forwarding it may wish to make thereon. The period for the presentation of appeal shall be counted from the date of the original orders and not from the date of rejection of any subsequent petition for revision.

(2) A petition of appeal from or for revision of any order shall not be entertained unless it is accompanied by the original order or authenticated copy thereon or the omission to produce such order or copy is explained to the satisfaction of the authority to whom the petition is made.

28. Exemptions.—All preparations containing not more than 0·2 per cent of morphine or 0·1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under article 8 of the Geneva Convention declare not to be a dangerous medicinal drug may be imported, exported, transported, possessed and sold without restriction.

29. The provisions of these rules shall not apply to the importation, exportation, transport, possession or sale of codeine, dionin and their respective salts, unless the quantity involved in any transaction or possessed at any one time exceeds one pound.

E. R. WOOD,

Secretary to the Government of Orissa.

ORISSA MANUFACTURED DRUGS RULES.**APPENDIX.****NOTIFICATION.**

In exercise of the powers conferred by sub-section (2) of section 8 of the Dangerous Drugs Act 1930 (II of 1930), the Government of Orissa are pleased to make the following rules:—

RULES.**I.—SHORT TITLE AND EXTENT.**

1.—(1) These rules may be called the “Orissa Manufactured Drugs Rules, 1937”.

(2) In these rules, unless there is something repugnant in the subject or context,—

(a) “The Act” means the Dangerous Drugs Act, 1930

(b) “Approved practitioner” means—

(i) any person registered as a medical practitioner under the Medical Act, 1858, or any Act of Parliament amending the same, or under any law for the registration of medical practitioners for the time being in force in any part of British India, or

(ii) any person registered as a dentist under the Dentist Act, 1878, or any Act of Parliament amending the same, or under any law for the registration of dentists for the time being in force in any part of British India, or

(iii) any person possessed of qualifications which render him eligible for such registration as a medical practitioner or dentist, as the case may be, and who is approved by the Collector for the purpose of these rules, or of corresponding rules for the time being in force in any part of British India, or

(iv) any other person engaged in medical or veterinary practice and approved by the Commissioner for the purpose of these rules or of corresponding rules for the time being in force in any part of British India;

(c) “Collector” means the Chief Officer in charge of Revenue Administration of a district for the time being and includes any officer specially authorised by the Provincial Government or the Commissioner of Excise throughout the province of Orissa or in any specified area therein all or any of the powers of a Collector under these rules;

(d) “Commissioner” means the Commissioner of Excise, Orissa;

- (e) "Export" means "to export interprovincially" as defined in clause (1) of section 2 of the Act;
- (f) "Licensed Chemist" means a person who has obtained a licence under these rules—
- (1) for the manufacture of medicinal opium or any preparation containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess, and
 - (2) for the possession and sale on prescription of any manufactured drug other than prepared opium.
- (g) "Licensed dealer" means a person who has obtained a licence under these rules—
- (1) for the manufacture of medicinal opium or of any preparation containing morphine, diacetylmorphine or cocaine from materials which he is lawfully entitled to possess, and
 - (2) for the possession and sale otherwise than on prescription of any manufactured drug other than prepared opium;
- (h) "Import" means "to import interprovincially" as defined in clause (j) of section 2 of the Act; and
- (i) "Prescription" means a prescription given by an approved practitioner for the supply of any manufactured drug other than prepared opium in accordance with these rules.

III.—MANUFACTURE.

3. A licensed dealer or a licensed chemist may, subject to the conditions of his licence, manufacture—

- (1) medicinal opium from opium lawfully possessed by him, and
- (2) any preparation containing morphine, diacetylmorphine or cocaine from morphine, diacetylmorphine or cocaine lawfully possessed by him.

4. A licensed chemist may, subject to the provisions of rule 24, dispense on prescription any manufactured drug other than prepared opium.

IV.—POSSESSION.

5. Any person may possess any manufactured drug other than prepared opium in such quantity as has been at one time dispensed and sold for his use in accordance with the provisions of rules 4 and 23 or of corresponding rules for the time being in force in any part of British India.

6. An approved practitioner may possess for use in his practice but not for sale, the following quantities of manufactured drugs :—

- (a) opium derivatives other than prepared opium containing in aggregate not more than 120 grains Avoirdupois of either morphine or diacetylmorphine or both,
- (b) coca derivatives containing not more than 60 grains Avoirdupois of cocaine in the aggregate,
- (c) medicinal hemp up to two drams (54.6 grains Avoirdupois) in the case of extract and 1 lb. in the case of tincture,
- (d) any other narcotic substance declared to be a manufactured drug under sub-clause (ii) of clause (g) of section 2 of the Act, up to such quantity as may be fixed by the Commissioner :

Provided that the Collector may by special order authorise any such practitioner to possess as aforesaid any of the said drugs in a larger quantity.

Explanation.—The expression “for use in his practice” covers only the actual direct administration of the drugs in injections, surgical operation or other emergent cases by or in the presence of an approved practitioner. All other issues of the drugs by an approved practitioner from his dispensary shall amount to sale except in the case of issues free of charge from specially recognized charitable institutions.

7. A person authorised in this behalf by the Collector by an order made under rule 28 may possess manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in that order.

8. A licensed dealer or a licensed chemist may possess manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in his licence.

9. A person to whom an authorisation has been granted under these rules for the import, or export or transport of manufactured drugs other than prepared opium may possess such drugs in such quantity and in such manner as may be specified in the authorisation.

V.—IMPORT, EXPORT AND TRANSPORT.

10. Any person may import, export and transport such quantity of manufactured drugs other than prepared opium as he may lawfully possess under rule 5.

11. An approved practitioner may import, export and transport such quantity of manufactured drugs other than prepared opium as he may lawfully possess under rule 6.

12. A person authorised in this behalf by the Collector by an order made under rule 28 may import manufactured drugs other than prepared opium in such quantity and in such manner as may be specified in that order on an indent countersigned by the Civil Surgeon or Director or Assistant Director of the Civil Veterinary Department.

13. A person in whom an authorisation has been granted under these rules for the import of manufactured drugs other than prepared opium may import the drugs in such quantity and in such a manner as may be specified in the authorisation granted to him.

14. A licensed dealer may, subject to the conditions of his licence, export manufactured drugs other than prepared opium to any part of British India outside the Province of Orissa subject to the terms of an import authorisation granted under the rules for the time being in force in such part of British India and countersigned by the Collector as required by rule 32.

15. A person authorised in this behalf by the Commissioner by a special order made under rule 29 may export manufactured drugs other than prepared opium, may transport the drugs in such quantity and in such manner as may be specified in that order.

16. A person to whom a pass has been granted under these rules for the transport of manufactured drugs other than prepared opium may transport the drugs in such quantity and in such manner as may be specified in the pass granted to him.

17. Every person importing, exporting or transporting manufactured drugs other than prepared opium shall comply with such general or special directions as may be given by the Commissioner.

18. Nothing in these rules shall be deemed to permit the import of manufactured drugs other than prepared opium from any part of British India outside the Province of Orissa unless the rules for the time being in force in such part of British India relating to the export of such drugs have been complied with.

19. Except as provided in rule 20, no one shall import, export or transport by post manufactured drugs other than prepared opium.

20. The transmission of manufactured drugs other than prepared opium by inland post by licensed chemists and licence dealers for medicinal purposes is permitted subject to the following conditions:—

- (1) Only the parcel post shall be used;
- (2) the parcels shall be insured;
- (3) the parcels shall be covered by pass which shall, in the case of transmission to a district within the Province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the province to which the parcels are addressed;

- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the pass covering the transmission and the number of the licence held by the consignee; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

VI.—SALE.

21. (1) A licence dealer may, subject to the conditions of his licence sell, otherwise than on prescription,—

- (a) to another dealer or chemist licensed under these rules or under the corresponding rules for the time being in force in any part of British India outside the Province of Orissa;
- (b) to an approved practitioner,
- (c) to a person authorised under rule 28 or under any corresponding rules for the time being in force as aforesaid, or
- (d) to any person authorised to export the drugs under rule 29, manufactured drugs other than prepared opium not exceeding the quantity which such dealer, chemist, practitioner or person may lawfully possess provided that the drugs shall not be delivered to any person, not licensed or otherwise authorized to be in possession of the drugs, who purports to be sent by or on behalf of a person so licensed or authorised, unless an authority in writing, signed by the person so licensed or authorized, to receive the drug on his behalf is produced and unless the licensed dealer is satisfied that the authority is genuine.

(2) Such drugs shall be sold only in packages or bottles plainly marked with the amount of the drugs in each package or bottle.

(3) Any preparation, admixture, extract or other substance containing such drugs shall be sold only in packages or bottles, plainly marked—

- (a) in the case of powder, solution or ointment, with the total amount thereof in each package or bottle and the percentage of the drug in the powder, solution or ointment, and
- (b) in the case of tablets or other articles, with the amount of the drug in each article and the number of articles in each package or bottle.

22. Every package or bottle containing manufactured drugs other than prepared opium shall be marked with the percentage or proportion or amount of opium, Cannabis Indica, morphine, diacetylmorphine or cocaine contained in the drugs.

23. A licensed chemist may sell manufactured drugs other than prepared opium on prescription subject to the following conditions. namely:—

- (a) he shall sell the drugs in such quantity and for the use of such person only as may be specified in the prescription;
- (b) he shall sell the drugs only once on a prescription, unless it bears a superscription by an approved practitioner stating that it is to be repeated and at what intervals of time and how many times it is to be repeated:

Provided that if it appears that the drugs have already been sold on the prescription three times or such number of times less than three as the prescription is required to be repeated, or that the interval specified in the superscription has not elapsed since it was last dispensed, he shall not sell the drugs on such prescription, except on a further superscription in that behalf by an approved practitioner;

- (c) he shall, on the first sale on a prescription, take and keep a copy of it and, on the occasion of each sale thereon, he shall enter on the prescription the date of the sale and shall also sign and seal it; and
- (d) any other conditions that may be contained in his licence.

VII.—CONDITIONS RELATING TO PRESCRIPTIONS.

24. No prescription for the supply of manufactured drugs other than prepared opium shall be given by an approved practitioner otherwise than in accordance with the following conditions:—

- (1) the prescription shall be in writing, shall be dated and signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person to whom the prescription is given and the total amount of the drug to be supplied on the prescription provided that where the medicine to be supplied on the prescription is a proprietary medicine, it shall be sufficient to state that amount of the medicine to be supplied;
- (2) the prescription shall not be given for the use of the prescriber himself;
- (3) a registered dentist shall give a prescription only for the purpose of dental treatment and shall mark it "for local dental treatment only"; and
- (4) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it "for animal treatment only".

VIII.—ACCOUNTS.

25. Every approved practitioner shall maintain an account, in Form no. D. D. 3 appended to these rules in respect of manufactured drugs other than prepared opium possessed by him for use in his practice and such account shall be open to inspection by any officer of the Excise Department not below the rank of Inspector.

26. Every licensed dealer or licensed chemist shall maintain a written record of every sale effected by him of the manufactured drugs other than prepared opium in Form no. D. D. 3 appended to these rules.

IX. APPROVAL, AUTHORIZATION, LICENSES AND PERMITS.

27. (1) The Commissioner may for the purposes of sub-clause (v) of clause (b) of rule 2, approve any person engaged in medical or veterinary practice.

(2) The Collector may, for the purposes of sub-clause (iii) of clause (b) of rule 2, approve any person possessed of the qualification specified in that sub-clause.

28. The Collector may, with the sanction of the Commissioner, by special order, authorize any approved practitioner in managing or supervising charge of a hospital or dispensary to possess, import or transport manufactured drugs other than prepared opium, in such quantity and in such manner as may be specified by him in that order Form no. D.D 5.

29. The Commissioner may, by special order, authorise any person to export manufactured drugs other than prepared opium subject to such conditions, if any, as may be specified in that order.

30. (1) The Collector of the district may grant to any person a dealer's licence in Form no. D D. 1 appended to these rules permitting him to manufacture, possess and sell manufactured drugs other than prepared opium subject to the provisions of rules 3 and 21 and to the conditions of the licence. Such licence shall be valid only in Orissa.

(2) The Collector may grant to any person a chemist's licence in Form no. D.D. 2 appended to these rules, permitting him to manufacture, possess and sell manufactured drugs other than prepared opium subject to the provisions of rules 3, 4 and 23 and to the conditions of the licence.

(3) A fee of Re. 1 (one) shall be levied for the grant of any licence under sub-rule (1) or (2).

31. The Commissioner may grant to any licensed dealer or licensed chemist an authorisation for the import of manufactured drugs other than prepared opium not exceeding the quantity which such dealer or chemist may lawfully possess.

32. When an authorisation has been granted under rules for the time being in force in any part of British India outside the Province of

Orissa, to any person to import manufactured drugs other than prepared opium from Orissa into such part of British India, such person shall present such authorisation to the Collector of the district who shall enter therein the period for which the authorisation is to remain in force and the route by which and the person (if any) in whose charge the consignment is to be conveyed and the number and description of the packages and shall countersign the authorisation.

33. (1) The Collector may grant to any licensed dealer or licensed chemist a pass in Form no. D.D. 4 appended to these rules for the transport of manufactured drugs other than prepared opium not exceeding the quantity which such dealer or chemist may lawfully possess:

Provided that a licensed dealer selling manufactured drugs other than prepared opium to another licensed dealer or licensed chemist may grant a permit in the said Form for the transport to the buyer of such drugs.

(2) When granting a pass under sub-rule (1) the ^{Collector}~~Licensed~~ dealer shall give intimation of such grant in Form no. D.D. 4 appended to these rules to the Collector of the district ^{from}~~to~~ which the transport is to be made and keep ^{in his office}~~with him~~ a copy of the permit granted.

34. (1) Subject to any directions that the Commissioner may give in this behalf the officer who has granted a licence to or has by order approved or authorised any person under these rules—

- (i) if such person has—
 - (a) failed to pay any duty or fee payable by him, or
 - b) by himself or by any servant or person acting on his behalf committed any breach of the conditions of such licence or order or of these rules, or
 - (c) been convicted of any offence under the Act, or under the law for the time being in force relating to excise revenue, or of any criminal offence; or
- (ii) if it is a condition of such licence or order that it may be cancelled or suspended at the will of such officer; or
- (iii) in any other case not falling either under clause (i) or clause (ii) after giving to such person fifteen days' notice; and shall cancel such licence or order within fifteen days of the receipt of a notice from such person that he desires to surrender the same.

(2) When such licence or order is cancelled or suspended, such person shall forthwith make over to the Collector all manufactured drugs other than prepared opium then in his possession.

35. In case of breach of any of the conditions of a licence the officer who granted the licence may, in lieu of cancellation or suspension of the licence, impose a penalty not exceeding two hundred rupees for every such breach.

X.—DISPOSAL OF DRUGS AND CONFISCATED ARTICLES.

36. The Collector shall cause all manufactured drugs other than prepared opium made over to him under sub-rule (2) of rule 34 to be examined by the Chemical Examiner or by such other officer as the Commissioner may direct. If any such drugs are certified by such officer to be fit for use the Collector may sell them to any dealer or chemist licensed under these rules or under any corresponding rules for the time being in force in any other part of British India or to any person authorised by an order under rule 28 or any corresponding rules in force as aforesaid. The sale-proceeds of such drugs shall be paid to the person whose licence has been cancelled or suspended. The Collector may require any licensed dealer or chemist to purchase at such price as the Collector may direct any quantity of such drugs not exceeding such quantity as the Collector may determine to be ordinarily saleable by him in two months. If any such drugs are certified by the officer aforesaid to be unfit for use the Collector shall cause them to be destroyed.

NOTE.—All manufactured drugs other than prepared opium and all other articles confiscated under the Act in connection with any offence relating to these rules shall be disposed of in accordance with the rules framed under section 35 of the Dangerous Drugs Act, 1930, which are for the time being in force.

XI.—ISSUE OF SUBSIDIARY ORDERS.

37. Subject to the provisions of the Act and of these rules, the Commissioner may from time to time give such directions as he may think fit for the purpose of carrying out the provisions of these rules.

XII.—EXEMPTIONS.

38. All preparations containing not more than 0.2 per cent of morphine or 0.1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under Article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

39. For the purposes of these rules, the Collector shall be deemed to be subordinate to the Commissioner. Any order of the Collector under these rules shall be liable to be modified or cancelled by the Commissioner either on an appeal by the party aggrieved or otherwise.

[“The Bihar and Orissa Morphia Rules” published, under the notification of the Government of Bihar and Orissa no. 11480-F., dated the 16th August 1918, published on pages 1288-1295, Part II of the *Bihar and Orissa Gazette*, dated the 21st August 1918, as subsequently amended and Madras Manufactured Drugs Rules, 1932, published under Madras Government notification no. 203, dated the 29th April 1932, as subsequently amended are hereby cancelled so far as they apply to the Province of Orissa.]

APPENDIX.

FORM D. D. 1.

Licence granted to a dealer for the manufacture, possession and sale otherwise than on prescription of dangerous medicinal drugs.

[See rule 23(1) of D.D. rules and 30 (1) of M.D. rules.]

Number of licence.

Name and description of the person licensed.

Residence of the person licensed.

Place of business of the person licensed.

The person described above is hereby authorised by the Collector of.....to manufacture, possess and sell otherwise than on prescription dangerous medicinal drugs from the date of this licence to the 31st day of March 193 , subject to the following conditions:--

CONDITIONS.

I. The licensee shall be bound by the provisions of the Dangerous Drugs Act, 1930, the rules made by the Government of Orissa under sub-section (2) of section 8 of the Act, and any additional general or special rules which may be made from time to time.

II This licence extends—

(1) to the manufacture of medicinal opium from opium which the licensee is lawfully entitled to possess,

(2) to the manufacture of any preparation containing morphine diacetylmorphine or cocaine from morphine, diacetylmorphine or cocaine which the licensee is lawfully entitled to possess, and

(3) to the possession and sale otherwise than on prescription of dangerous medicinal drugs.

III. The licensee shall not have in his possession at any one time--

(a) opium derivatives other than prepared opium containing in the aggregate not more than *of either morphine or diacetylmorphine or both;

(b) coca derivatives containing in the aggregate not more than *of cocaine;

(c) coca leaf up to *

(d) medicinal hemp up to * in the case of extract and*in the case of tincture;

(e) any other narcotic substance declared to be a manufactured drug up to *

* To be fixed by Collectors according to requirements within prescribed limits.

He shall obtain his supplies of drugs from a licensed dealer in the province of Orissa or from a dealer licensed under the corresponding rules for the time being in force in any other part of British India or by manufacture from drugs which he is lawfully entitled to possess subject to the provisions of Condition II of this licence. The licensee shall not receive or have in his possession drugs otherwise obtained. In the case of imports of manufactured drugs other than prepared opium from any part of British India outside the province of Orissa, the licensee shall first apply to the Collector stating the name and address of the firm from which he wishes to purchase the drugs, the description of the drugs with their bulk weight and drug contents and obtain an import authorization before he indents for the drugs. If the Collector is satisfied that the drugs are required solely for medicinal purposes and that the licensee is authorized to possess the quantity of the drugs required he will grant an import authorization.

IV. The transmission of dangerous medicinal drugs by inland post by the licensee for medicinal purposes is permitted subject to the following conditions :—

- (1) only the parcel post shall be used;
- (2) the parcels shall be insured;
- (3) the parcels shall be covered by permits which shall, in the case of transmission to a district within the province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the Province to which the parcels are addressed;
- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the licence held by the consignee; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

V. The licensee shall not manufacture, possess, or sell dangerous medicinal drugs in virtue of this licence, at any place except his place of business specified above.

VI. The licensee shall mark every package or bottle containing dangerous medicinal drugs with the percentage or proportion or amount of opium, *cannabis indica*, morphine, diacetylmorphine, or cocaine contained in the drugs.

VII. (1) The licensee may sell otherwise than on prescription dangerous medicinal drugs only—

- (a) to another dealer or chemist licensed under the rules made by the Government of Orissa under sub-section (2) of section 8

of the Dangerous Drugs Act, or under the corresponding rules for the time being in force in any part of British India outside the province of Orissa;

- (b) to an approved practitioner for use in his practice;
- (c) to an approved practitioner in charge of a hospital or dispensary for use in the hospital or dispensary:

Provided that the drugs shall not be delivered to any person not licensed or otherwise authorized to be in possession of the drugs who purports to be sent by or on behalf of a person so licensed or authorized, unless an authority in writing, signed by the person so licensed or authorized, to receive the drugs on his behalf is produced and unless the licensed dealer is satisfied that the authority is genuine:

Provided further that he shall not in any case dispense more than once a prescription prescribed by an approved practitioner for his own use.

(2) Such drugs shall be sold only in packages or bottles plainly marked with the amount of the drugs in each package or bottle.

(3) Any preparation, admixture, extract or other substance containing such drugs shall be sold only in packages or bottles, plainly marked—

- (a) in the case of powder, solution or ointment, with the total amount thereof in each package or bottle and the percentage of the drug in the powder, solution or ointment; and
- (b) in the case of tablets or other articles with the amount of the drug in each article and the number of articles, in each package or bottle.

(4) The licensee shall not be a party to the transport of any dangerous medicinal drugs from one licensed dealer's shop to another or to any licensed chemist's shop in the province of Orissa unless it is covered by a permit granted by the Collector of the district to which the transport is made or by the licensed dealer from whose shop the drugs are transported.

VIII. The licensee shall, on requisition by the Collector or any other officer duly authorized by him, deliver up his licence for amendment or for the issue of a fresh licence.

IX. The licensee shall maintain true accounts of all transactions in Form D. D. 3 showing, in respect of each receipt, the source of supply and the quantities received and in respect of each issue, the quantity issued and the name and address of the person to whom it is issued. The accounts shall show separately the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine, diacetylmorphine, or cocaine used in the manufacture of preparations containing morphine, diacetylmorphine, or cocaine. Such accounts shall be preserved for not less than two years from the date of the last entry in the accounts.

X. The licensee shall furnish periodically to the Excise and Revenue Officers such statistics as they may require from time to time.

XI. The licensee shall file, in support of his accounts of receipts, the Customs receipts for duty paid, or the invoices of supplies obtained otherwise than by import by sea, and in support of his accounts of issues, a receipt from each person to whom an issue is made or the order on which such issue is made. Accounts of transactions under this licence shall be kept separate from those maintained by him under any other licence. At the end of each month totals should be struck showing separately the issues to (a) licensees including approved practitioners who hold licences, and (b) approved practitioners and others authorized to possess dangerous medicinal drugs.

XII. Stocks of dangerous medicinal drugs and all accounts and records of transactions under this licence shall be open to inspection by an officer of the Excise Department not below the rank of Sub-Inspector.

XIII. An inspection note-book with pages numbered consecutively shall be maintained for the use of inspecting officers and shall be handed over to the Excise Inspector of the circle or to any officer authorized by him to receive it on a receipt being given therefor. The book shall be preserved in good condition and handed over to the Excise Sub-Inspector at the end of the period for which the licence is in force.

XIV. In case of breach of any of the conditions of the licence, the Collector may cancel or suspend the licence or in lieu thereof impose a penalty not exceeding one hundred rupees.

XV. The imposition of a penalty or the cancellation or suspension of the licence under the foregoing condition shall not operate as a bar to prosecution for any offence which may have been committed under the Dangerous Drugs Act, 1930.

XVI. If the licensee shall have in his possession on the expiry, cancellation, or suspension of his licence, any raw opium or dangerous medicinal drugs he shall deliver them up to the Collector.

XVII. The licensee shall be bound to purchase in such quantity not exceeding that which he is likely to sell in two months, and at such rates as the Collector may direct, any dangerous medicinal drugs that may be delivered up to the Collector by any other licensee whose licence has expired or has been cancelled or suspended.

XVIII. All preparations containing not more than 0.2 per cent of morphine or 0.1 per cent of cocaine and any preparation which the Governor-General in Council may by notification in the *Gazette of India* made in pursuance of a finding under article 8 of the Geneva Convention declare not to be a manufactured drug, may be imported, exported, transported, possessed and sold without restriction.

XIX. Codeine and dionin may be imported, exported, transported, possessed or sold without restriction unless the quantity involved in any transaction or possessed at any one time exceeds one pound.

Dated the
District

day of

193 .

Collector

FORM D. D. 2.

Licence granted to a chemist for the manufacture, possession and sale on prescription of dangerous medicinal drugs other than coca leaf and coca derivatives.*

[See rule 23 (2) of D.D. rules and 30 (2) of M.D. rules.]

Number of licence.

Name and description of the person licensed.

His residence.

His place of business.

The person described above is hereby authorized by the Collector of _____ to manufacture, possess and sell dangerous medicinal drugs other than coca leaf and coca derivatives* on prescription from the date of this licence to the 31st day of March 193 _____ subject to the following conditions:—

CONDITIONS.

I. The licensee shall be bound by the provisions of the Dangerous Drugs Act, 1930, the rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act and any additional general or special rules which may be made from time to time.

II. This licence extends—

- (1) to the manufacture of medicinal opium from opium which the licensee is lawfully entitled to possess;
- (2) to the manufacture of any preparation containing morphine, diacetylmorphine or cocaine* from morphine, diacetylmorphine or cocaine* which the licensee is lawfully entitled to possess; and
- (3) to the possession and sale on prescription of dangerous medicinal drugs other than coca leaf and coca derivatives.*

III. The licensee shall not have in his possession at any one time—

- (a) opium derivatives other than prepared opium containing in the aggregate not more than _____ † of either morphine or diacetylmorphine or both;
- (b) coca derivatives containing in the aggregate not more than _____ † of cocaine;*
- (c) medicinal hemp up to _____ † in the case of extract and _____ † in the case of tincture;
- (d) any other narcotic substance declared to be a manufactured drug up to _____ †.

* The words "other than coca leaf and coca derivatives" should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.
 † To be fixed by Collectors according to requirements within prescribed limits.

He shall obtain his supplies of drugs from a licensed dealer in the province of Orissa or from a dealer licensed under the corresponding rules for the time being in force in any other part of British India or by manufacture from drugs which he is lawfully entitled to possess subject to the provisions of Condition II of this licence. The licensee shall not receive or have in his possession drugs otherwise obtained. In the case of imports of dangerous medicinal drugs other than coca leaf and coca derivatives* from any part of British India outside the province of Orissa, the licensee shall first apply to the Collector stating the name and address of the firm from which he wishes to purchase the drugs, the description of the drugs with their bulk weight and drug contents and obtain an import authorization before he indents for the drugs. If the Collector is satisfied that the drugs are required solely for medicinal purposes and that the licensee is authorized to possess the quantity of the drugs required he will grant an import authorization.

IV. The transmission of dangerous medicinal drugs other than coca leaf and coca derivatives* by inland post by the licensee for medicinal purposes is permitted subject to the following conditions :—

- (1) only the parcel post shall be used ;
- (2) the parcels shall be insured ;
- (3) the parcels shall be covered by permits which shall, in the case of transmission to a district within the province of Orissa, be issued by the Collector of that district and in other cases by the proper authorities in the Province to which the parcels are addressed ;
- (4) the parcels shall be accompanied by a declaration stating the names of the consignee and the consignor, the contents of the parcels in detail, the number and date of the permit covering the transmission and the number of the licence held by the consignee ; and
- (5) the consignee shall show distinctly in his account books the name of the consignor and the quantity of drugs sent to him from time to time by post.

V. The licensee shall not manufacture, possess or sell dangerous medicinal drugs other than coca leaf and coca derivatives* in virtue of this licence, at any place except his place of business specified above.

VI. The licensee shall mark every package or bottle containing dangerous medicinal drugs other than coca leaf and coca derivatives* with the percentage or proportion or amount of opium, *cannabis indica*, morphine, diacetylmorphine, or cocaine contained in the drugs.

* The words " Other than coca leaf and coca derivatives " should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

VII. The licensee may sell dangerous medicinal drugs other than coca leaf and coca derivatives* only on prescription and subject to the following conditions, namely :—

- (a) he shall sell the drugs in such quantity and for use of such person only as may be specified in the prescription :
- (b) he shall sell the drugs only once on a prescription, unless it bears a superscription by an approved practitioner stating that it is to be repeated and at what intervals of time and how many times it is to be repeated :

Provided that if it appears that the drugs have already been sold on the prescription three times or such number of times less than three as the prescription is required to be repeated or that the interval specified in the superscription has not elapsed since it was last dispensed, he shall not sell the drugs on such prescription except on a further superscription in that behalf by an approved practitioner :

Provided further that he shall not in any case dispense more than once a prescription prescribed by an approved practitioner for his own use ; and

- (c) he shall, on the first sale on a prescription, take and keep a copy of it, and, on the occasion of each sale thereon, he shall enter on the prescription the date of the sale and shall also sign and seal it.

VIII. A prescription for the supply of dangerous medicinal drugs other than coca leaf and coca derivatives* shall comply with the following conditions :—

- (1) the prescription shall be in writing, shall be dated and signed by the approved practitioner with his full name and address and qualifications and shall specify the name and address of the person for whose use the prescription is given and the total amount of the drug to be supplied on the prescription, provided that where the medicine to be supplied on the prescription is a proprietary medicine it shall be sufficient to state the amount of the medicine to be supplied ;
- (2) a registered dentist shall give a prescription only for the purpose of dental treatment and shall mark it "For local dental treatment only" ; and
- (3) a registered veterinary surgeon shall give a prescription only for the purpose of treatment of animals and shall mark it "For animal treatment only" .

* The words "other than coca leaf and coca derivatives" should be deleted in cases of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

IX. The licensee shall, on requisition by the Collector or any other officer duly authorized by him, deliver up his licence for amendment or for the issue of a fresh licence.

X. The licensee shall maintain true accounts of all transactions in Form D. D. 3 showing in respect of each receipt the source of supply and the quantity received and in respect of each issue the quantity issued, the name and address of the person to whom it is issued and the name of the practitioner on whose prescription it is issued. The accounts shall show separately the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine, diacetylmorphine, or cocaine used in the manufacture of preparations containing morphine, diacetylmorphine or cocaine. Such accounts shall be preserved for not less than two years from the date of the last entry in the accounts. Accounts of transactions under this licence shall be kept separate from those maintained by him under any other licence.

XI. The licensee shall furnish periodically to the Excise and Revenue officers such statistics as they may require from time to time.

XII. The licensee shall file, in support of his accounts of receipts the customs receipts for the duty paid or the invoices of supplies obtained otherwise than by import by sea, and, in support of his accounts of issues copies of the prescriptions on which such issues are made.

XIII. Stocks of dangerous medicinal drugs other than coca leaf and coca derivatives* and all accounts and records of transactions under this licence shall be open to inspection by an officer of the Excise Department not below the rank of Sub-Inspector.

XIV. An inspection note-book with pages numbered consecutively shall be maintained for the use of inspecting officers and shall be handed over to the Inspector of the circle or to any officer authorized by him to receive it on a receipt being given therefor. The book shall be preserved in good condition and handed over to the Excise Sub-Inspector at the end of the period for which the licence is in force.

XV. In case of breach of any of the conditions of the licence, the Collector may cancel or suspend the licence or in lieu thereof impose a penalty not exceeding one hundred rupees.

XVI. The imposition of a penalty or the cancellation or suspension of the licence under the foregoing condition shall not operate as a bar to prosecution for any offence which may have been committed under the Dangerous Drugs Act, 1930.

XVII. If the licensee shall have in his possession on the expiry cancellation or suspension of his licence any raw opium or dangerous medicinal drugs other than coca leaf and coca derivatives*, he shall deliver them up to the Collector.

* The words "Other than coca leaf and coca derivatives" should be deleted in case of a licence granted under rule 18(a) for the sale of all dangerous medicinal drugs.

FORM D. D. 3.

FORM OF ACCOUNTS TO BE MAINTAINED BY D. D. 1 AND
D. D. 2 LICENSEES.

Month and date.	Particulars of transactions : receipts, issues, total, balance, etc.	Medicinal hemp.						Other	
		Extract of hemp.			Tincture of hemp.			Benzoylmorphine and all other esters of morphine and their salts and preparations.	
		Description.	Bulk weight.	Drug content.	Description.	Bulk weight.	Drug contents.	Description.	Quantity.
1	2	22	23	24	25	26	27	28	29
			LB. OZ. GR.	LB. OZ. GR.		LB. OZ. GR.	LB. OZ. GR.		LB. OZ. GR.
	Stock on hand ...								
	Receipts...								
	Total ...								
	Issues ...								
	Balance ...								

NOTE.—Particulars of the quantity of opium used in the manufacture of medicinal opium and the quantity of morphine or cocaine should be shown separately against issues.

Narcotic substances declared to be manufactured drugs.									
Dihydromorphine (diacetyl) and its salts and preparations.		Dihydrocodeinone (diacetyl) and its salts and preparations.		Dihydro-oxycodeinone (Eucodal), its salts and preparations.		Aceticone.	Number and date of Customs receipts for duty paid in case of imports by sea and invoice number and date in the case of supply obtained otherwise.	To whom sold; number and name of the licence holder and name and address in the case of others.	Name of the practitioners on whose prescription the issue is made.
Description.	Quantity.	Description.	Quantity.	Description.	Quantity.				
30	31	32	33	34	35	36	37	38	39
	LB. OZ. GR.		LB. OZ. GR.		LB. OZ. GR.	LB. OZ. GR.			

morphine, diacetyl-morphine or cocaine used in the manufacture of preparations containing morphine diacetyl-

FORM D. D. 4.	FORM D. D. 4.	FORM D. D. 4.	FORM D. D. 4.
[See rule 17.]	[See rule 17.]	[See rule 17.]	[See rule 17.]
PASS.	TRIPPLICATE.	DUPLICATE.	COUNTERFOIL.
No.	No.	No.	No.
Form of Pass for the Transmission of	Form of Pass for the Transmission of	Form of Pass for the Transmission of	Form of Pass for the Transmission of
(Here enter name of drug.)	(Here enter name of drug.)	(Here enter name of drug.)	(Here enter name of drug.)
(To accompany the consignment.)	(To be sent to the authority of the exporting district.)	(To be returned by the consignor to the Collector	(To be issued in quad-duplicate, one copy being kept as a counterfoil in the office of issue, another to be returned by the consignor to the Collector
Pass granted to _____ (here enter name of consignee)	Pass granted to _____ (here enter name of consignee).	Deputy Commissioner of the district to which the consignment is sent, after noting details of the drugs consigned in the form on the back of this foil.)	Deputy Commissioner, Collector of the district to which the consignment is sent after noting the details of the drugs consigned on the form on the back of the foil, the third to be sent to the authority of the exporting district, and the fourth to accompany the consignment.)
import from _____ or via _____ transport from _____ (here enter locality)	import from _____ or via _____ transport from _____ (here enter locality)	Pass granted to _____ (here enter name of consignee)	Pass granted to _____ (here enter name of consignee)
into _____ and district) from _____ (here state district and district) to _____ dangerous medicinal drugs (other than	into _____ and district) from _____ (here state district) to _____ dangerous medicinal drugs (other than	import from _____ or via _____ transport from _____ (here enter locality and district) from _____ (here state district),	import from _____ or via _____ transport from _____ (here enter locality and district) from _____ (here state district),
coca leaf prepared opium) to the amount of _____ as specified below :—	coca leaf prepared opium) to the amount of _____ as specified below :—	dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of _____ as specified below :—	dangerous medicinal drugs (other than coca leaf prepared opium) to the amount of _____ as specified below :—
(Here state description and weight or quantity of each kind of drug.)	(Here state description and weight or quantity of each kind of drug.)	(Here state description and weight or quantity of each kind of drug.)	(Here state description and weight or quantity of each kind of drug.)
(One ounce equals 437.5 grains avoirdupois.)	(One ounce equals 437.5 grains avoirdupois.)	One ounce equals 437.5 grains avoirdupois.)	One ounce equals 437.5 grains avoirdupois.)

<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignor after the despatch of the consignment to the Deputy Commissioner, Collector</p> <p>here enter district.</p> <p>The bulk of the consignment shall not be broken in transit. (Place) Collector. (Date)</p> <p>Here enter the kind of drug imported e.g., (1) transported medicinal hemp, (2) medicinal opium, or (4) morphine, dia cety l-morphine (official or nonofficial preparations) as the case may be. They should be entered on the licence and the duplicate and triplicate copies thereof also.</p>	<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignor after the despatch of the consignment to the Deputy Commissioner, Collector</p> <p>here enter district.</p> <p>The bulk of the consignment shall not be broken in transit. (Place) Collector. (Date)</p> <p>Form overleaf to be filled up, signed and dated by the consignor and this duplicate to be returned to the Deputy Commissioner, Collector</p>	<p>This pass must be used within one month from the date of its issue. The bulk of the consignment shall not be broken in transit.</p> <p>(Place) Collector. (Date)</p>	<p>This pass must be used within one month from the date of its issue. The duplicate shall be returned by the consignor after despatch of the consignment to the Deputy Commissioner, Collector</p> <p>here enter district.</p> <p>The bulk of the consignment shall not be broken in transit. (Place) Collector. (Date)</p> <p>Form overleaf to be filled up, signed and dated by the consignor before the consignment leaves his premises.</p>
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<p>Details of consignment.</p> <p>The drug specified below have this day the 19 been despatched by (mode of conveyance) in (state number and description of packages). Description of Quantity or weight. Packages. (Place) (Signature of consignor.)</p>	<p>Dated the 19</p> <p>Copy is forwarded to the for information. (Place) Collector.</p>	<p>Advico of consignment of dangerous medicinal drugs.</p> <p>The drugs specified below have this day, the 19, been despatched by (mode of conveyance) in charge of in (state number and description of packages). Description of Quantity or weight. Packages. (Date) (Signature of consignor.) Forwarded to the Collector</p>
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FORM D. D. 5.

[See rule 22 of D.D. rules and 28 of M.D. rules.]

Order under rule 22 of the Dangerous Drugs rules and 28 of the manufactured Drugs Rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act, authorizing an approved practitioner in managing or supervising charge of a hospital or dispensary to possess, import and transport dangerous medicinal drugs.

District

Number of authorization in Register

Name of approved practitioner

Locality, resident of, an approved practitioner in

managing or, supervising charge of a ^{hospital}/_{dispensary} at, is

hereby authorized to possess, import and transport dangerous medicinal

drugs for use for medicinal purposes only in the said ^{hospital}/_{dispensary} from

to the 31st March 19 .

It is required of the holder of this order as a condition of its remaining in force that he duly and faithfully perform and abide by the following conditions:—

- I. That he do not transfer this order to any other person.
- II. That he use dangerous medicinal drugs for medicinal purposes only and only in the premises for which this order is granted and that he do not use dangerous medicinal drugs in any other place without a separate order.
- III. That he do not sell dangerous medicinal drugs to anyone.
- IV. That he do not obtain dangerous medicinal drugs from a licensed chemist on his own prescription, but that he obtain all dangerous medicinal drugs to be possessed under this order from a dealer licensed under the rules made by the Government of Orissa under sub-section (2) of section 8 of the Dangerous Drugs Act or under corresponding rules for the time being in force in any part of British India outside Orissa.
- V. That if he desires to import or transport dangerous medicinal drugs from any place in British India to the premises named herein he obtain on each occasion on which he desires so to import or transport dangerous medicinal drugs

the countersignature of the ^{Chief Medical Officer}/_{Civil Surgeon}
Superintendent of the Civil Veterinary Department

on his indent for the same.

VI. That he do not store any dangerous medicinal drugs to be used under this order in any premises other than those named herein.

VII. That he keep an account of all dangerous medicinal drugs received and used by him that he at all times afford facility for the inspection of such account and of his stock of dangerous medicinal drugs by the Collector, the Civil Surgeon, the Superintendent of Excise, or any officer authorized by the Collector or the Civil Surgeon, to inspect the same.

Collectorate of

The

19

Collector.

[The previous notifications of the Governments of Bihar and Orissa and Madras, on the subject, are cancelled.]

E. R. WOOD,

Secretary to Government of Orissa.

Form no. D. D. 6.

COUNTERFOIL.

Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.

(To be issued in quadruplicate, one copy being kept as a counterfoil in the office of issue, three copies being forwarded to the Factory Superintendent, Government Factory at Ghazipur, along with the application of the chemist for supply of opium.)

Permit granted to _____ (here enter name of consignee) to import from the Government Factory at Ghazipur.

.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....

The bulk of the consignment shall not be broken in transit.

Place.....

Date.....

Secretary to Government.

Form no. D. D. 6

DUPLICATE.

Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.

(To be retained by the Factory Superintendent for record.)

Permit granted to _____ (here enter name of consignee) to import from the Government Factory at Ghazipur.

.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....

The bulk of the consignment shall not be broken in transit.

Place.....

Date.....

Secretary to Government.

Form no. D. D. 6.

TRIPPLICATE.

Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.

(To be sent to the issuing authority after endorsing the quantity actually supplied and date of despatch.)

Permit granted to _____ (here enter name of consignee) to import from the Government Factory at Ghazipur.

.....lb. of opium or the manufacture of medicine on payment of duty amounting to.....

The bulk of the consignment shall not be broken in transit.

Place.....

Date.....

Secretary to Government.

Form no. D. D. 6.

PERMIT.

Permit for the import of opium from the Government Factory at Ghazipur by manufacturing chemists.

(To accompany the consignment.)

Permit granted to _____ (here enter name of consignee) to import from the Government Factory at Ghazipur.

.....lb. of opium for the manufacture of medicine on payment of duty amounting to.....

The bulk of the consignment shall not be broken in transit.

Place.....

Date.....

Secretary to Government.

DETAILS OF CONSIGNMENT.

The drugs specified below have this day the.....193 been despatched by (mode of conveyance)

in charge of in (state no. and description of packages) Weight. Description of drugs

Signature of the Superintendent, Government Factory, Ghazipur.

Date.....

The drugs specified below have this day the.....193 been despatched by (mode of conveyance)

in charge of in (state no. and description of packages) Weight. Description of drugs

Signature of the Superintendent, Government Factory, Ghazipur.

Date.....

The 7th September 1937.

No. 5903-L.S.-G.—In exercise of the powers conferred by the provisions specified below, the Government of Orissa are pleased—

I. to authorise—

- (i) under sub-section (1) of section 22 of the Dangerous Drugs Act, 1930 (Act II of 1930), the Superintendent of Excise and Salt to exercise powers under the said sub-section;
- (ii) under sub-section (1) of section 23 of the Dangerous Drugs Act, 1930 (Act II of 1930), all officers of the Department of Excise and Salt, Customs or Police Department not below the rank of Sub-Inspector to exercise powers under the said sub-section;
- (iii) under sub-section (2) of section 34 of the Dangerous Drugs Act, 1930 (Act II of 1930), the Subdivisional Magistrates of Angul and Khondmals and the Superintendent of Excise and Salt of all districts to exercise the powers under the said sub-section;
- (iv) under rule 11 of the Dangerous Drugs (Import, Export and Transhipment) Rules, 1933, the Collector of the district from which any consignment is to be despatched to grant export authorisation required by the said rule for the export of dangerous drugs other than cocoa leaf;

II. to invest under section 30 of the Dangerous Drugs Act, 1930 (Act II of 1930), Inspectors and Sub-Inspectors of Excise and Salt with the powers of an officer in charge of a police-station for the investigation of offences under the said Act;

III. to empower under the conditions specified in column 3 of the Table to rule 4 of the Dangerous Drugs (Import, Export and Transhipment) Rules, 1933, the Commissioner of Excise to grant authorization for the import of dangerous drugs.

[The previous notifications issued by the Governments of Bihar and Orissa and Madras relating to the subject of the above rules are hereby cancelled.]

By order of the Governor,

E. R. WOOD,

Secretary to the Government of Orissa.

The 9th September 1937.

No. 5922—Ex.-47/37-L.S.-G.—In exercise of the power conferred by rule 5 of the Central Opium Rules, 1934, the Government of Orissa are pleased to prescribe the following rules for the manufacture and sale of opium mixtures, namely:—

- (1) Any person may manufacture opium mixtures for his own consumption and not for sale from opium lawfully possessed by him in accordance with rules made by the Provincial Government under section 5 of the Opium Act, 1878, for his own consumption.
- (2) Any person who has been granted a druggist's permit by the Collector under rules framed under section 5 of the Opium Act, 1878, may manufacture opium mixtures from opium lawfully possessed by him.

[Notification no. 7333-L. S.-G., dated the 30th September 1936, issued by the Government of Bihar and Orissa, is hereby cancelled.]

E. R. WOOD,
Secretary to the Government of Orissa.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATIONS.

The 14th September 1937.

No. 3418—La-79-R.—Under section 6 of the Land Acquisition Act, the Governor of Orissa hereby declares that the land specified below and measuring 0.02 acre, be the same a little more or less, is needed for a public purpose, to wit, for the construction of a well and under sections 3 and 7 of the same Act, the Revenue Divisional Officer, Ghumsur, is appointed to perform the functions of a Collector under the Act and directed to take order for the acquisition of the said land. A plan of the land is kept in the office of the Revenue Divisional Officer, Ghumsur, and may be inspected at any time during office hours.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up.				Extent to be taken up.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam ...	Ghumsur ...	Bonka ...	Government Rained S. no. 293-1-B.	Pattadars and enjoyers. 1. Sukru Porida. 2. Akulo Porida. 3. Deenabondhu Porida. 4. Magata Porida. 5. Narusu Porida. 6. Gola Porida. Items 3 and 4 being minors guardian no. 2 Akulo Porida.	293-A	293 2	293 1-A	293 1-A	0.02 Acre.

ERRATUM.

The 10th September 1937.

No. 3349—La-36-R.—In the last para. of notification no. 3033-R., dated the 17th August 1937, published at pages 415-416, Part III of the *Orissa Gazette* of the 20th idem, regarding acquisition of land for construction of retired line in the 2nd mile, 1st quarter of Tangra right Embankment no. 92 B at Sundarda, pargana Deogan, zila Cuttack, please read '19th September 1937' for '12th September 1937'.

ERRATUM.

The 14th September 1937.

No. 3417—La-79-R.—In notification no. 1258, published at page 457 of Part I-A of the *Madras Fort St. George Gazette*, dated the 15th October 1935, regarding acquisition of land for a well at Kelopankalo hamlet no. 91 of Bonka village, Ghumsur taluk, Ganjam district—

Add the following persons also as the pattadars and enjoyers: Dinabondhu Porida and Magata Porida being minors guardian Akulo Porida.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

LAW AND COMMERCE
DEPARTMENT.

NOTIFICATION.

The 13th September 1937.

No. 6913-Com.—Intimation having been received of the outbreak of plague at Rangoon it is hereby notified for general information that Rangoon is declared to be an infected port and that the existing regulations for the prevention of the introduction of plague by sea will be enforced in the ports of Orissa against vessels arriving from Rangoon.

C. G. NAIR,
Secretary to Government.